

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 215
122(ND)/2015

IN THE MATTER OF:

M/s. Star Facilities Management Ltd. ... Applicant/Petitioner

Versus

M/s. Pro Facilities Services Pvt. Ltd. & Ors. ... Respondent

Under Section: 397/398 of Comp. Act

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Saurabh Kalia, Adv. Prakhar Dixit, Adv. Ashtha Aggarwal

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The record shows that after 24.01.2020 there was no appearance on behalf of the Respondents. On 29.11.2023, the Ld. Counsel for the Applicant had prayed for an adjournment. On 02.02.2024, the matter was adjourned due to paucity of time. In the wake of non-appearance on behalf of the Respondents for more than 4 years, we are constrained to set the proceedings qua them as ex parte. Ordered accordingly. In the meantime, it would be open to the Petitioner to file written arguments, if any.

List the petition for hearing on 15.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)